

छावनी बोर्ड के किसी सदस्य की साधारण पदावधि 3 वर्ष है। नगरपालिकाओं के लिये चुने गए व्यक्तियों की साधारण पदावधि राज्य-राज्य के लिए विभिन्न है, और 3 से 5 वर्षों तक अलग-अलग है।

(ख) दीनापुर और अन्य छावनी बोर्डों से, छावनी बोर्ड की पदावधि 3 से 5 वर्ष तक बढ़ाने का एक प्रस्ताव प्राप्त हुआ है।

(ग) प्रस्ताव की स्वीकृति से छावनी बोर्डों और नगरपालिकाओं के बीच एक-रूपता निष्पन्न नहीं होगी, तदपि, छावनी बोर्ड के किसी सदस्य की साधारण पदावधि बढ़ाने के लिए, छावनी अधिनियम की धारा 15 के संशोधन का प्रस्ताव विचारधीन है।

महाराजा दलीप सिंह की अस्थियां

132. श्री बसवन्त : क्या बंबेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सिक्खों के अन्तिम महाराजा दलीप सिंह की अस्थियां वापस लेने के सम्बन्ध में कोई प्रस्ताव विचारधीन है ; और

(ख) यदि हां, तो क्या इस सम्बन्ध में ब्रिटिश सरकार से कोई बातचीत हो रही है ?

बंबेशिक-कार्य मंत्रालय में उप-मंत्री (श्री सुरेन्द्रपाल सिंह) : (क) और (ख)। कुछ मैर-सरकारी भारतियों ने इस मामले को उठाया है। इस पर विचार किया जा रहा है।

DIPLOMATIC STATUS FOR ARAB LEAGUE IN INDIA

133. SHRI MRITYUNJAY PRASAD : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have conferred diplomatic status on the representatives of Arab League;

(b) if so, whether it is a fact that the Arab League is not a Government and has got no territory of its own;

(c) the reasons for making this exception in the case of this League;

(d) whether there are any other similar institutions whose representatives have been granted similar recognition in spite of their having no territory nor any Governmental authority behind them; and

(e) if so, their names ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) to (e). Letters were exchanged with the Secretary General of the Arab League on July 12, 1965 for the establishment of an independent office of the Arab League and to accord certain immunities and privileges to the representative of the League in this country. These privileges and immunities are similar to the ones granted to representatives of International organisations such as United Nations and allied agencies.

INDO-CYLON AGREEMENT OF 1964

134. SHRI S. K. SAMBANDHAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the present stage at which the Indo-Ceylon agreement of 1964 relating to the repatriation of Stateless persons of Indian origin from Ceylon stands;

(b) whether Government have made arrangements to accommodate the first batch of repatriates; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Preparatory work in connection with the calling of applications for citizenship for persons of Indian origin in Ceylon to whom the Indo-Ceylon Agreement of 1964 applies, has been undertaken by both Governments. The Indian Citizenship Act, 1955, enables the Government of India to grant Indian citizenship to those covered by the Agreement. About 12,000 persons covered by the Agreement have already been granted Indian citizenship by the High Commission of India in Ceylon. Ceylon, which required special legislation for the grant of Ceylon citizenship under the Agreement, passed such a legislation in June, 1967 and it is understood that the rules and regula-

tions under the Ceylon Act are shortly to be presented to the Ceylon Parliament. Thereafter, it is intended, by both sides, to call formally for applications for citizenship of India and Ceylon simultaneously.

(b) and (c). The Department of Rehabilitation has undertaken some preparatory work for the rehabilitation of repatriates coming to India under the Agreement and have formulated certain schemes in consultation with the concerned State Government. A statement showing the steps taken so far in this connection is laid on the Table of the House. [Placed in Library. See No. LT-1509/67].

**PROTECTION AGAINST NUCLEAR ATTACK
FROM CHINA**

135. SHRI CHARANJIT RAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has adequate protection against a possible nuclear attack by China; and

(b) if not, how Government propose to secure such a protection for India?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). Ways and means of ensuring our security adequately against possible nuclear attacks are constantly under examination. In this connection attention is invited to the statement made by the Defence Minister on the 21st June, 1967 in the Lok Sabha.

BOOK PUBLISHED BY PRESIDENT AYUB KHAN

136. SHRI CHARANJIT RAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether he has read the book recently published by President Ayub Khan;

(b) if so, whether it contains a number of serious mis-statements that need be contradicted; and

(c) if so, whether Government propose to issue a contradiction in a suitable consolidated form?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (c). The Ministry of External Affairs has carefully examined the book 'Friends

not Masters' written by President Ayub Khan of Pakistan. As expected, the book contains a number of mis-statements about India and propounds the familiar views on Indo-Pakistan relations held by President Ayub Khan. This is not the first time that these views have been aired and the Government of India have been taking appropriate steps to contradict and expose such wrong statements and they will continue to do so in future. The Government do not propose to issue in a consolidated form any contradiction of the mis-statements in the book.

AIRCRAFT INDUSTRY

137. SHRI PARTHASARATHY:
SHRI K. LAKKAPPA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government propose to undertake a comprehensive study on the future development of aircraft industry with particular reference to the types and number of aircraft required in the next decade or two for civil and military purposes;

(b) whether any high level Committee is being set up in this connection; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI B. R. BHAGAT): (a) to (c). Yes, Sir. A high level Committee has been set up on 10-11-1967 to study and make recommendations for long-term planning in design, development and production of aircraft and allied equipment. The terms of reference of this Committee are as follows:--

(i) To assess the requirements of the country in respect of aircraft and allied equipment.

(ii) To survey the existing and potential sources of supply and to recommend how best indigenous sources can be tapped and capacity expanded.

(iii) To recommend measures for the planned development of aeronautics industry, including Research and Development, so that